

Need to fix a time frame for assent of the Governor to the Bills passed by Legislative Assembly ? laid

SHRI S. RAMALINGAM (MAYILADUTHURAI): It is important to draw the attention of the Government that as per Article 200 of Constitution of India, the Governor can withhold the assent but not indefinitely. However, it is important to emphasize that the bills are kept pending indefinitely without any reasons, thereby nullifying the will of the people. The Act of withholding the assent of the bill passed by the Legislative Assembly generally construed to the cessation of that Bill. Thus, by withholding the assent to a bill can completely negate the will of the legislature, and thereby negate the will of the people. In view of the same, I urge the Union Government to analyse this constitutional impasse and take suitable action, frame or fix a timeline to Governor for assent to be given to Bills passed by the Legislative Assembly.